

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-508**  
IB-634/ND/2022

**IN THE MATTER OF:**

M/s. Associated Road Carriers Ltd.

**....Applicant**

**Vs.**

M/s. Methodex Systems Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 18.01.2023**

**CORAM:**

**SHRI P.S.N PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Phagun Kalra, Adv.

For the Respondent : Ms. Risha Mittal, Adv.

**ORDER**

Heard the submissions made by Ld. Counsel for the Operational Creditor as well as Ld. Counsel for the Corporate Debtor. Both the counsels have submitted that the parties have amicably resolved the matter. Ld. Counsel for the Operational Creditor is directed to move an appropriate application for withdrawal of the matter in terms of Rule 8 of IBC (Application to Adjudicating Authority) Rules, 2016. List the matter on **03.02.2023**.

**S/d-**  
**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

**S/d-**  
**(P.S.N PRASAD)**  
**MEMBER (J)**